

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1462 of 2019

IN THE MATTER OF:

Prakash Kalash **...Appellant**

Vs

Apeejay Surrendra Park Hotels Ltd. & Anr. **....Respondents**

Present:

For Appellant: None.

For Respondents: Mr. Vijay Kandel, Mr. Ananth Kannosfya,
Advocates for Respondent No. 1

Mr. Rakesh Wadhwa, Advocate for Respondent
No. 2.

ORDER

24.01.2020 It is stated that Interim Resolution Professional has been substituted by new Resolution Professional. Learned Counsel for the Appellant to make necessary changes in the Memo Appeal to indicate the name of Resolution Professional. A copy of the Appeal may be served to the new Resolution Professional, if not yet served.

None present for the new RP. Learned Counsel for the Appellant to inform the Resolution Professional the next date.

Learned Counsel for the Respondent No. 1 wants to file Reply Affidavit. Reply Affidavit may be filed ten days. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice)' on **13th February, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Md